

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

Registration O.A. No. 161 of 1992

Rajeshwar Kumar Nayyar

Applicant.

Versus

Union of India, and others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon'ble Mr. K. OBayya, Member (A)

( By Hon. Mr. Justice U.C. Srivastava, VC)

This application is directed against the Transfer Order 10.3.1992. The applicant has challenged this Transfer Order on the ground that the transfer norms which has been laid down in the policy decision has not been followed. On the previous dates, we expected that the representations filed by the applicant may be disposed of and according to the applicant, the same has not yet been disposed of. This is a transfer matter and we would not like to interfere in the transfer matter. Therefore, we disposed of this application with a direction to the respondents to dispose of the representations of the applicants, to this effect, within a period of 3 weeks from the date of communication of this order. The application is disposed of with the above observations.

Parties (to) bear their own costs.

Member(A)

Vice-Chairman

Bated: 22.5.1992

(n.u.)